

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No.450 of 2015 in DFR No.1410 of 2015

Dated: 09th December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. Munikrishnaiah, Technical Member**

In the matter of:-

**M/s Atlantic Power Pvt. Ltd. Appellant(s)
Versus
Punjab Energy Development Agency (PEDA) & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Tajender K. Joshi
Counsel for the Respondent(s) : -

ORDER

Interlocutory Application No. 450 of 2015 in DFR No. 1410 of 2015 has been filed by the applicant/appellant seeking condonation of delay of 105 days in re-filing the Appeal.

Issue notice of the aforementioned I.A. to all the respondents returnable within three weeks from today. Reply/objections be filed by the respondents within four weeks from today and rejoinder, if any, may be filed by the appellant within two weeks thereafter. Dasti service is permitted.

Post IA No. 450 of 2015 hearing on **08th February, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

rkt/sh